### GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 863 ANSWERED ON 08/12/2025

#### UNDERUTILIZATION OF FUNDS UNDER THE SWACHH BHARAT MISSION (URBAN)

#### 863. SHRI K.R. SURESH REDDY:

#### Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of total funds allocated, released, and utilised under Swachh Bharat Mission (SBM)(U) 2.0 during the last three financial years, year-wise and State-wise;
- (b) the details of the total funds remaining for use before the end of the scheme in 2026;
- (c) the reasons for the underutilization of funds allocated in certain States;
- (d) whether delay in the release of funds from the Central Government may have contributed to such underutilisation, if so, the reasons therefor; and
- (e) whether Government plans any mechanisms to ensure better utilization of funds, if so, the details thereof?

#### **ANSWER**

## THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) & (b): Swachh Bharat Mission -Urban (SBM-U) 2.0 has been launched on October 1, 2021 for a period of five years with a vision of achieving safe sanitation, scientific management of all fractions of waste and remediation of legacy dumpsites in the urban areas of the country with the total financial outlay of the States and UTs for the Mission Period is ₹1,41,600 Cr, including committed Central Assistance of ₹36,465 Cr. Under the scheme, Central Share of funds are allocated for the entire mission period and not on yearly basis. State-wise details of fund allocation, along with state-wise and year-wise details of funds released under SBM-U 2.0 as per utilization of States for the last three financial years are annexed.

As of now, Government of India has approved action plans with total project cost of ₹64,329.58 Cr having central share of ₹28,732.56 Cr (88.1%) against mission allocation of ₹32,609.99 Cr, of which ₹6639.80 Cr has been claimed by the States/UTs.

(c) to (e): Under SBM-U 2.0, Central Share of funds are released to the States/UTs on the basis of demand made by States/UTs in the form of complete proposals duly approved by State Level Technical Committee (SLTC). The release of next installment of funds to the State/UTs is made on the basis of utilization of funds already released to them. The underutilization of funds under SBM-U 2.0 is mainly attributed to delay in planning, revision in action plans by States and lack of proper technical knowhow at city level for implementing the projects.

The Ministry of Finance has introduced a new mechanism viz. SNA-Sparsh (Just-in-time) w.e.f. October, 2024 which involves transfer of CSS funds through an integrated framework of PFMS, State IFMIS and e-kuber platform of Reserve Bank of India (RBI) on the basis of actual bills/claims raised by the State at various level. Under the revised mechanism, the next tranche of mother sanctions (balance 50% allocation) is issued to the States/UTs as soon as the available amount of mother sanction is exhausted.

Regular interaction is made throughout the year with the concerned Principal Secretaries/ Secretaries/ Mission Directors of the States/UTs to review the financial progress of the States. Weekly expenditure details of the States/UTs are regularly shared with the Mission Directors of States/UTs to emphasize on meeting their targeted expenditure. Field visits by Central team are also being done to support ground implementation. Technical handholding advisories/guidelines have been disseminated with States/Urban Local Bodies (ULBs) and are being followed up through regular capacity building programmes. Model Request for Proposals (RFPs) and Model Concession Agreements (MCAs) have been prepared and notified for ready use in procurement by ULBs.

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# Statement referred to the reply of the part (a) to (e) of the Rajya Sabha unstarred Question No. 863 for 08.12.2025 regarding "Underutilization of funds under the Swachh Bharat Mission (Urban)" (₹ in Crores)

		Mission Allegation			(x in Crores)
S. No.	State/UT	Mission Allocation under SBM-U 2.0	2022-23	2023-24	2024-25
1	A&N Islands	8.60	0.00	1.89	0.00
2	Andhra Pradesh	1413.30	231.69	0.00	4.06
3	Arunachal Pradesh	129.00	0.00	22.58	0.98
4	Assam	503.50	70.40	4.86	26.49
5	Bihar	1204.80	0.00	0.00	260.87
6	Chandigarh	45.20	0.50	11.83	3.07
7	Chhattisgarh	727.30	199.53	0.00	6.75
8	Dadra & Nagar Haveli and Daman & Diu	31.20	0.00	0.00	0.00
9	Delhi	1192.60	36.55	235.31	181.63
10	Goa	77.80	6.88	0.00	0.00
11	Gujarat	1918.90	0.00	183.76	73.25
12	Haryana	645.70	7.88	0.00	3.15
13	Himachal Pradesh	156.70	0.00	27.29	1.05
14	Jammu & Kashmir	429.90	0.00	89.46	0.00
15	Jharkhand	519.00	53.32	46.49	7.13
16	Karnataka	2245.30	77.05	232.41	53.93
17	Kerala	875.10	49.69	0.00	0.00
18	Ladakh	62.70	0.00	2.34	0.00
19	Madhya Pradesh	2200.20	29.07	89.17	347.59
20	Maharashtra	3758.50	83.75	625.38	84.00
21	Manipur	96.20	15.42	2.86	10.21
22	Meghalaya	67.30	0.00	16.19	1.28
23	Mizoram	82.50	0.00	13.46	5.09
24	Nagaland	158.88	0.00	37.83	1.33
25	Odisha	821.40	0.00	120.47	33.55
26	Puducherry	83.21	22.24	0.00	9.48
27	Punjab	1054.20	183.83	22.70	0.78
28	Rajasthan	1765.80	76.19	128.05	48.71
29	Sikkim	19.40	0.00	3.61	0.00
30	Tamil Nadu	3296.70	384.66	69.05	180.04
31	Telangana	1067.30	349.64	0.00	10.73
32	Tripura	85.30	0.00	9.81	0.00
33	Uttar Pradesh	4073.80	13.88	293.07	111.14
34	Uttarakhand	343.40	0.00	0.00	3.00
35	West Bengal	1449.30	0.00	0.00	209.97
	Total	32609.99	1892.17	2289.87	1679.26